

(ख) यदि हां, तो तत्संबंधी पूर्ण ब्यौरा क्या है ?

उप संवत्सरे में श्री मंत्री (श्री घर्मवीर) : (क) और (ख) उपलब्ध सूचना के अनुसार अनुसूचित शीर्षक "स्टोन वॉरिज" के अन्तर्गत आने वाले 127 प्रतिष्ठानों में से 47 प्रतिष्ठान भविष्य निधि बकाया राशि के भुगतान के दोषी हैं। किए गए निरीक्षणों के ब्यारे एकत्र किए जा रहे हैं और सभा की मेज पर रख दिए जायेंगे।

Representation regarding distribution Policy of Cement

7043. DR. SUBRAMANIAM SWAMY :
SHRI RAM PYARE PANIKA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the Federation of Iron and Steel Trade Association has made representation to the Government regarding the distribution policy of cement ;

(b) if so, the details there of ;

(c) whether it is a fact that it has been suggested to Government to formulate a long-term distribution policy ; and

(d) if so, how Government intend to implement it ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) :
(a) to (d) : Information is being collected and will be laid on the Table of the House.

Inclusion of Tribal Communities of U.P Among Tribals

7044. SHRI RAM PYARE PANIKA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government of Uttar Pradesh has from time to time recommended to Central Government for inclusion of some tribal communities which are tribal in neighbouring State in the list of Scheduled Castes and Scheduled Tribes; and

(b) if so, the action Government propose to take for their inclusion in the Constitution as Scheduled Tribes communities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):
(a) Yes, Sir.

(b) Amendment in the existing lists of Scheduled Castes and Scheduled Tribes requires legislation by Parliament in view of Articles 341 and 342 of the Constitution. The above proposal as well as many other recommendations, suggestions and representations in respect of the various States/Union Territories are being duly considered in the context of the proposed comprehensive revision of the list of Scheduled Castes and Scheduled Tribes in consultation with the concerned State Governments and with the Registrar General of India and in accordance with the relevant criteria. The comments from some of the State Governments Union Territories are still awaited and they are being regularly reminded.

Firms in Delhi which have not aid minimum wages to the Employees

7046. SHRI V. S. VIJAYA RAGHAVAN: Will the Minister of LABOUR be pleased to state:

(a) the names of firms in the capital which have not paid minimum wages to its employees during 1980-81; and

(b) the action taken against them?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): (a) and (b). By and large, the minimum rates of Wages are being implemented by most of the employers in different establishments in the capital. Whenever any complaint about non-implementation of the wage rates is received, the matter is taken up with the management to persuade them to pay the prescribed minimum rates of wages. Where persuasive efforts fail, necessary action is taken in accordance with the provisions of the Act. The Delhi Administration has reported that complaints were received against 138 establishments for payment of less than the prescribed rates of minimum wages because of wrongful categorisation of workers; appropriate action was taken in these cases and settlements brought in most of them.